

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi the 25th January 1982

NOTIFICATION  
INCOME TAX

No. 4436 (F.No. 203/95/81-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by the Indian Council of Social Science Research the prescribed authority for the purposes of clause (iii) of sub-section (1) of Section 35 of the Income-tax Act, 1961 subject to the following conditions:-

- 1) That the funds collected by the Jain Vishwa Bharati under this exemption shall be utilised exclusively for promotion of research in social sciences/social philosophy.
- 2) That the Institute shall maintain separate accounts of the funds so collected by the under this exemption.
- 3) That the Institute shall send to the Council Annual Report and audited statement of accounts regularly showing the funds collected under this exemption and the manner in which these funds are utilized.

INSTITUTION

Jain Vishwa Bharati, Rajasthan.

This notification takes effect from the date of issue of this notification and is valid for a period of three years.

(P. SAKENA)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (I.T. & Audit) / Investigation / Special Investigation / R&P / Vigilance / Intelligence / Recovery / P&M, Delhi
3. Director of C&MS (I.T.), 1st floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Indian Council of Social Science Research, IIPA Hostel, I.P. Estate, New Delhi-110002, with reference to their letter No. 16-15/81-RIS, dated 17-12-1981.
5. The President, Jain Vishwa Bharati, P.O. Ladnun-341 306, Rajasthan, in continuation of this office letter dt. 27.5.81.
6. Comptroller and Auditor General of India (40 copies).
7. Bulletin Section of DI(R&P), New Delhi (5 copies).

(P. SAKENA)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

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